

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 33376/2017

(Arising out of impugned final judgment and order dated 20-09-2017 in WC No. 43652/2017 passed by the High Court Of Judicature At Allahabad)

GHAZIABAD DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

M/S EEMVEE BUILDWELL & ORS.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 11-12-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Ankur G. Panda, Adv.
Mr. Amar Deep Sharma, Adv.
Mr. Rakesh Uttamchandra Upadhyay, AOR

For Respondent(s) Ms. Karuna Nundy, Adv.
Ms. Aparna Bhat, AOR
Ms. Joshita Rai, Adv.
Ms. Megha Agarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment, the matter is adjourned for one week, as prayed for.

(OM PARKASH SHARMA)
AR CUM PS

(RAJINDER KAUR)
BRANCH OFFICER